

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 105**  
**(IB)-449(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce

.... Petitioner/Applicant

v.

M/s. Piyush Colonisers Ltd. & Ors.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 08.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Pankaj Jain, Mr. Sarthak Dugar, Advs. in IA-1575/2024  
Mr. Shyam Singh Negi, Adv. In IA-1595/2024  
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Sakshi Chahar, Advs.

**ORDER**

**New IA-1575/2024, New IA-1595/2024**

Ld. Counsel Mr. Pankaj Jain appeared on behalf of the Applicant in IA-1575/2024 and Ld. Counsel Mr. Shyam Singh Negi appeared on behalf of the Applicant in IA-1595/2024.

Ld. Counsel Mr. Abhishek Anand appeared through VC on behalf of the Resolution Professional.

At request and with consent of the parties, list the matter for a physical hearing **on 23.04.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**